

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO.10
ANSWERED ON 20/07/2023

REMOVAL OF RESTRICTIONS OF CONSTRUCTION NEAR MONUMENTS

10. SHRI NARANBHAI J. RATHWA:

Will the Minister of CULTURE be pleased to state:

- (a) whether Government is legally examining the removal of 100 meter restriction on construction /renovation of houses from small and insignifant monuments/ graveyards;
- (b) if so, the details and status thereof; and
- (c) whether it is a fact that 95 per cent residents have already constructed their houses near these monuments and if so, the reasons for not removing this 100-meter restriction by Archeological Survey of India?

ANSWER

THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION (SHRI G. KISHAN REDDY)

- (a) The Government has taken a decision to examine the legal issues affecting construction & related activities around protected monuments and protected areas.
- (b)
- (c) Whenever any construction is reported in prohibited area appropriate legal action is taken by Archaeological Survey of India as per provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.
